

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

13

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 12.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/660/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : AUTOCOP (INDIA) PVT LTD
NAME OF THE RESPONDENT(S) : NIFE FIRE SYSTEMS PVT LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① MONISH K. VIG

Advocate for
operational
creditors



② S. Sivalinja Kesaran

Counsel for
Respondent



ORDER

Counsel representing both the parties are present. Counsel for the Respondent filed vakalat and prayed time to receive instructions in relation to the possibility of settling the matter in relation to the claim made by the Petitioner. Matter is posted for final arguments. At request, time is enlarged. Put up on 10.01.2018 at 10.30 A.M.

-sd-
(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)

ghk